

**Before the Hon'ble National Green Tribunal
Principal Bench (Court no. II) New Delhi**

Original Application No. 500 of 2022

Bhagwant Rai

--Applicant

Versus

State of Punjab

--Respondents

Short reply of Er. Ramandeep Singh, Environmental Engineer,
Punjab Pollution Control Board, Regional Office, Sangrur on behalf of Punjab
Pollution Control Board.

Respectfully showeth:

1. That Mr. Bhagwant Rai son of Lachhmi Narain resident of House No. BXI/A 3764, Corner, B/S Dr. Harvinder Homeopathy, New Bus-stand Road, Barnala, Punjab has filed an application with the Hon'ble National Green Tribunal complaining that the sewage from unauthorized Ishwar colony located near Anaj Mandi Road, Opposite Chhajju Mal Roshan Lal's Factory at Barnala is being illegally dumped in the green area outside the colony wall which is polluting the environment due do spread over of the sewage over the green area posing serious health hazards to the local residents. The sewerage connection of the colony has not been connected with the main sewerage line. Instead interlocking tiles have been illegally installed by the Municipal Council, Barnala. The applicant has submitted that he made complaints to the concerned Officials of the Municipal Council/PWSSB but no action has been taken on the same.
2. That after consideration of the case, the Hon'ble National Green Tribunal vide order dated 29.08.2022 has constituted Joint Committee



comprising of State Pollution Control Board, Executive Officer Municipal Council Barnala, District Forest Officer and Deputy Commissioner, Barnala with a direction to submit factual and action taken report.

3. That in compliance to the orders dated 29.8.2022 of the Hon'ble Tribunal, Deputy Commissioner, Barnala has filed report of the Joint Committee before the Hon'ble National Green Tribunal vide email dated 8.12.2022, wherein the comments of the Punjab Pollution Control Board have also been incorporated in para no. 3 of the report.
4. That the Hon'ble Tribunal was pleased to pass an order dated 13.12.2022 vide which the response of the respondents including the Punjab State Pollution Control Board and Deputy Commissioner, Barnala have been sought. The State of Punjab through Chief Secretary to Government of Punjab has only been impleaded as a proforma party. The Punjab Pollution Control Board is filing its response in compliance to the order dated 13.12.2022.
5. That as far as the facts relating to the colony are concerned, it is respectfully submitted that the Ishwar Colony was carved out by the colonizer in the year 2007 without obtaining the NOC or consent from the Punjab Pollution Control Board. There are about 100 plots in the colony which have been sold out and about 60 residential houses in the colony have been occupied. The work relating to the laying of sewer lines, construction of roads, street lights etc. in the colony has been completed. Sewage Treatment Plant has not been provided in the colony, but the domestic effluent is being discharged into the sewer lines of Barnala City which is treated in the terminal Sewage Treatment Plant installed by Municipal Council Barnala. During visit to the colony, the local residents informed that the developer of the colony had expired and no welfare Association of the colony has been formed.
6. That the Punjab Pollution Control Board is in agreement with the Joint Committee report submitted via email dated 8.12.2022 by Deputy Commissioner, Barnala.



It is, therefore, prayed that the Original Application no. 500 of 2022 may kindly be disposed of with appropriate orders.

Submitted by



**(Ramandeep Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur
on behalf of Punjab Pollution Control Board**

Dated:- 16-02-2023

Verification

Verified that the contents of para no.1 to 6 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Date :- 16-02-2023



**(Ramandeep Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur
on behalf of Punjab Pollution Control Board**